HIGH COURT FOR THE STATE OF TELANGANA:: AT HYDERABAD

ROC NO. 549/WRC/2012

DATED: 26.04.2024

CIRCULAR

Sub: Method of Assessment of Work of the Judicial Officers – Enhancement of Units/Incentives to the Judicial Officers of District Judiciary for disposal of certain matters and old cases – Revised Instructions Issued – Regarding.

Ref: High Court Circular ROC No.549/WRC/2012, dated 05.10.2012.

In partial modification of the circular instructions issued in ROC.No.549/ WRC/2012, dated 05.10.2012, the High Court is pleased to issue revised Units to the following nature of cases mentioned in Annexure – II of the circular mentioned supra.

The units prescribed for disposal of different category of cases are detailed as under and the same will come into force w.e.f. 01.01.2024.

REVISED UNITS FOR DISPOSAL OF CASES

COMPUTER CODE	NATURE OF THE CASE	SHORT NAME OF THE CASE	REVISED UNITS
010201	For passing final decree	FDP	1.00
010208	Petition for Amendment of Pleadings (Or.6, R17 CPC)	IA (Or.6. R17 CPC)	0.50
010209	Petition for rejection of Plaint (Or.7. R.11 CPC)	IA (Or.7. R.11 CPC)	0.50

COMPUTER CODE	NATURE OF THE CASE	SHORT NAME OF THE CASE	REVISED UNITS
010210	Disposal of Suit on preliminary issue	IA(Or.14 R 2 CPC)	0.50
010211	Disposal of Application for Attachment before Judgment on merits	IA (Or.38 R 5 CPC)	0.50
010305	EA Under Sec. 47 CPC	EA (S 47)	1.00
010605	Land Acquisition Act	LAOP U/sec 30 & 31	1.00
010607	O.P.s Under Sec.24 of CPC	OP(S.24)	0.50
010701	Civil Appeals/ Money	AS (M)	0.50
010702	Civil Appeals/ Title	AS (T)	1.00
010703	Civil Miscellaneous Appeals	СМА	0.50
010705	Under Municipalities Act	MCA	0.50
010611	Petition for Child Adoption and Foreign Adoption Cases	Child Adoption	0.50
020304	Cases under Domestic Violence Act	DVC	1.00
020501	Maintenance Cases	M.C	0.50
020601	Criminal Appeals from Asst. Sessions Judges	CRLA	1.00

COMPUTER CODE	NATURE OF THE CASE SHORT NAMI OF THE CASE		REVISED UNITS	
020602	Criminal Appeals from Junior Civil Judges/JMFC	CRLA	1.00	
030101	STAT/ Sales Tax Appeals	STAT (Sales Tax)	0.50	
040101	Spl. Judge for SPE & ACB Cases / Sessions Cases	SPE & ACB(SC)	3.00	
040202	Spl. Judge for CBI, SPE & ACB Cases /Spl. JMFC for CBI/ Calender Cases/ Asset Cases	CBI,SPE & ACB (CC/Assets)	8.00	
040203	Spl. Judge for CBI, SPE & ACB Cases /Spl. JMFC for CBI/ Calender Cases/ Conspiracy , Fraud or Misappropriation Cases	CBI, SPE & ACB (CC/Con./Fr aud/Misc. App)	8.00	
050101	Spl. Judge for Economic Offences/ Calender Cases	SPL EO(CC)	1.00	
050201	Spl. Judge for economic Offences/ STCs	SPL EO(STC)	0.50	
020702	Crl.Misc. Petitions (Other than Bails) in CBI, SPE & ACB Cases	Crl.M.P	1.00	

INCENTIVES FOR DISPOSAL OF OLD CASES

- 1. For contested disposal of Civil & Criminal cases pending for more than 10 years, weightage of 100%, be given in addition to the existing units.
- 2. For contested disposal of Civil & Criminal cases pending for more than 5 years and less than 10 years, weightage of 50% be given in addition to the existing units.
- 3. For disposal of maintenance and domestic violence cases pending for more than two years, 1/3rd of additional unit be given.
- 4. Uniform rates of units prescribed for the matrimonial disputes for the family courts as well as senior civil judges dealing with the matrimonial disputes.
- 5. If the officer disposes of more than 3 times of the norms fixed, another grade "Excellent" be given.
- 6. A Commendation certificate be issued to the officers, if he/she dispose of 10 oldest cases per month which are pending for more than 10 years.
- 7. 0.50 units prescribed for Tr.O.P/Tr. Crl Petitions disposed of on contest, subject to achieving the norms fixed for satisfactory level.
- 8. The condition that "The Officers Presided over in CBI & ACB Courts shall dispose of at-least 4 Assets & 2 Fraud or Misappropriation Cases in every term of 6 months. If a Judicial Officer does not dispose of atleast 4 Assets cases and 2 fraud or Misappropriation cases during the period of six months, the out -tern work of the officer will not be recorded as "GOOD", or "VERY GOOD" irrespective of the number of units otherwise secured, unless there are some exceptional reasons beyond the control of the Officer", is **DISCONTINUED**.

The receipt of this Circular be acknowledged.

FAC: REGISTRAR (VIGILANCE)

To

1. The P.S. to the Hon'ble Chief Justice (with a request to place before the Hon'ble Chief Justice for his lordship's kind perusal).

Contd..5..

- 2. The P.Ss., to the Hon'ble Judges of High Court (with a request to place the same before their Lordships for kind perusal).
- 3. All the Prl. District & Sessions Judges/ Unit Heads in the State (with a request to communicate the same to all the Judicial Officers working in the Unit.)
- 4. The Presiding Officers, working in the tribunals and Labour Courts at Hyderabad
- 5. All the Registrars, High Court for the State of Telangana at Hyderabad.
- 6. The Secretary to Government, L.A, L.A & J, Department, Br. Ambekar Telangana State Secretariat, Hyderabad.
- 7. The Member Secretariat, Telangana State Legal Services Authority, High Court premises, Hyderabad. (with a request to circulate among the Judicial officers working in the Authority.)
- 8. The Director, Telangana State Judicial Academy, Secunderabad, (with a request to circulate among the Judicial officers working in the Academy.)
- 9. The President, State Judicial Officers Association, Telangana State.
- 10. The Section Officer, Special Officers' Section (for codification).+ spare

HIGH COURT OF ANDHRA PRADESH: AT HYDERABAD

ROC.NO. 549/WRC/2012

DT. 05.10.2012

CIRCULAR

Sub: Method of Assessment of Work of the Judicial Officers - Revised Circular Instructions - Issued.

Ref: (1) High Court Circular in ROC No.695/WRC/2008 dt.15.12.2008.

(2) Representations of A. P. Judicial Officers' Association dt.11.2.2012 and 19.3.2012.

In supercession of the previous Circular 1st cited, issued on the subject, the High Court after considering the representations of A.P. Judicial Officers' Association, is pleased to issue the following instructions.

These instructions will come into force with effect from 01.10.2012.

I. PERIOD OF REVIEW & GROUPING:

The Qualitative and Quantitative out turn of work of the Judicial Officer shall be assessed twice in a year i.e., once in SIX months and Quarterly for Fast Track Courts.

The Periods of Review and grouping of the Districts are shown at $\underline{\textbf{Annexure}} - \underline{\textbf{I}}$.

Contd..2..

II. QUANTITATIVE ASSESSMENT:

A) <u>Units prescribed for each Cadre of Judicial Officers in a month of 22 working days</u>:

1.	Principal District Judges	10.00	Units
2.	(a) Addl. District & Sessions Judges	11.00	Units
	(b) Chairman of Tribunals.	9.00	Units
3.	Senior Civil Judges	11.00	Units
4.	Chief Metropolitan Magistrates (in the cadre of Senior Civil Judges)	17.00	Units
5.	Junior Civil Judges/Judicial Magistrates of First Class including Rent Controllers and Railway Magistrates.	17.00	Units
6.	Spl. Judicial Magistrates of First Class dealing with the cases under PCR Act and IPC Cases, Municipal Courts and special Munsif Magistrates sanctioned Under G.O.Ms.No.406, dt.27.6.1990.	17.00	Units(*)
7.	Presiding Officers of the Fast Track Courts in the Regular cadre of District Judges/ Senior Civil Judges	14.00	Units
8.	Retired Officers Presiding over the Fast Track Courts in the cadre of District Judges/ Senior Civil Judges/on Adhoc basis	14 Case contest	
9.	Officers who are presiding Over the Junior Civil Judges Courts exclusively on Civil Side with a pendency of less than 500 Cases	15.00	Units
10	Officers who are attending Protocol duties at Srisailam and Tirupathi	16.00	Units

^{(*} To maintain equilibrium, the Unit Heads are empowered to transfer cases from Regular courts).

(the table showing the units fixed for contested matters is shown as <u>Annexure-II</u>.

- B) THE OFFICERS DEALING WITH CIVIL AND CRIMINAL MATTERS SHALL MAKE EVERY ENDEAVOUR TO DISPOSE OF CIVIL AND CRIMINAL MATTERS PROPORTIONATE TO THE PENDENCY OF CASES OF THE RESPECTIVE BRANCHES.
- C) IF THE PERIOD IS LESS THAN ONE MONTH, THE OUT TURN OF WORK OF THE OFFICER WILL NOT BE ASSESSED.

D) Remarks for the out turn of work:

1. VERY GOOD : Where the out turn is above twice the norms fixed

2. GOOD : Where the out turn is above one and half and up

to twice the norms fixed.

3. SATISFACTORY : Where the out turn is between the norms and one

and half times of the norms fixed.

4. AVERAGE : Where the out turn of work is less than the norms

fixed but not less than the half.

5. POOR : Where the out turn is less than half of the

prescribed norms.

E) DISPOSAL OF OLD MATTERS:

(i) Identification of old 100 Cases: Each Judicial Officer has to identify the first 100 oldest Main cases, such as ORIGINAL SUITS, APPEAL SUITS, RENT CONTROL APPEALS, CIVIL MISCLLENEOUS APPEALS, TENANCY APPEALS, LAND GRABBING CASES, SESSIONS CASES, CRIMINAL APPEALS, CRIMINAL REVISION PETITIONS, COOPERATIVE TRIBUNAL APPEALS, ORIGINAL APPEALS etc., available for disposal i.e. (all matters ready for trial, irrespective of the pendency of any IA's or MP's therein but excluding stayed matters and those at appearance stage) on his/her file in proportion to the pendency in different categories in his/her Court (as illustrated in Annexure—III) and communicate the same to the Unit Head and also to the High Court in the prescribed proforma (as indicated in Annexure—IV) at the beginning of the period, at the same time keeping such list in the notice board every month duly deducting the disposed of identified cases.

- (ii) The Presiding Officers of Spl. Courts for which they are constituted should give priority for disposal of those cases only, irrespective of the pendency of other category of cases and even in identifying 100 old matters for disposals unlike as mentioned in Clause(i).
- (iii) Question of Identification of 100 cases does not arise where the pendency is less than 100 cases (excluding stayed matters and NBWs).

(iv) TRANSFER IN THE MIDDLE OF THE PERIOD AND MAKING UP IDENTIFIED CASES:

If the Officer, who takes charge in the middle of the period, found that the Identified cases have been disposed of partly or fully by his/her predecessor, he/she has to necessarily identify again the oldest matters including the pending identified cases available by then, in proportion to the balance of days in that particular period, and, every endeavor shall be made to dispose of those Identified cases.

If an officer happens to work at more than one place in a period, his/her out-turn of work at both the places will be reviewed separately according to the actual number of working days and disposal in respect of identified old matters (proportionately) and other regular cases. If an officer, on transfer, is unable to turn out the required units of work by the time he received the transfer proceedings, he/she may give a detailed explanatory note for short fall of units, and hand it over to the Chief Ministerial Officer concerned, to be transmitted along with the Work Review Statements at the end of the period.

(v) EVERY OFFICER SHALL CONCENTRATE ON THE OLD PENDING CASES AND SHALL MAKE EVERY ENDEVOUR TO DISPOSE OF OLD CASES.

- (a). Out of the 10 units to be secured by the Prl. District & Sessions Judges,
 6 units shall be by disposal of Main Cases, such as ORIGINAL SUITS/ APPEAL
 SUITS/ RENT CONTROL APPEALS/ CIVIL MISCELLENEOUS APPEALS/ TENANCY
 APPEALS/LAND GRABBING CASES/ SESSIONS CASES/ CRIMINAL
 APPEALS/CRIMINAL REVISION PETITIONS etc.. (shown in Annexure V)
- (b). Out of the **11 units** to be secured by the <u>Addl. District & Sessions Judges and out of **9** units to be secured by the <u>Chairman/ Presiding Officers of the Tribunals/ Spl. Courts/ Labour Courts etc...</u> **7 units** shall be by disposal of Main Cases, such as ORIGINAL SUITS/ APPEAL SUITS/ RENT CONTROL APPEALS/ CIVIL MISCELLENEOUS APPEALS/ TENANCY APPEALS/ LAND GRABBING CASES/ SESSIONS CASES/ CRIMINAL APPEALS/ CRIMINAL REVISION PETITIONS etc.. (as **shown in <u>Annexure V</u>**).</u>
- (c). Out of **11 units** to be secured by the Senior Civil Judges, **6 units** shall be from the Suits and Appeals etc.. (shown in Annexure -VI).

- (d). Out of 17 units to be secured by the Chief Metropolitan Magistrates (in the cadre of Senior Civil Judges) and Junior Civil Judges/Judicial Magistrate of First Class including Rent Controllers & Railway Magistrates & Spl. Judicial Magistrate of First Class dealing with the cases under PCR Act & IPC cases, Muncipal Courts and Spl. Munsif Magistrate Courts sanctioned under G.O.Ms.No. 406, dated 27.06.1990, 13 units shall be from the Main Cases like Suits and Criminal Cases (shown in Annexure VII).
- (vi) If any Officer on Regular side fails to dispose of 20 Identified Cases out of 100 Identified Cases, his/her performance be recorded on Quantitative side as "POOR".
- (vii) IF AN OFFCIER IS TRANSFERRED FROM ONE STATION TO ANOTHER STATION DURING THE SAME PERIOD AND UNABLE TO DISPOSE OF PROPORTIONATE NUMBER OF 20 IDENTIFIED CASES.

The Quantitative Assessment will be made in respect of such officers considering the average disposal of his/her two stations for the period under review for the Quantitative Assessment. For those Officers, who do not dispose of proportionate number of 20 Identified Cases his/her Quantitative assessment will be recorded as "POOR".

(viii) If an Officer's Quantitative performance is found to be <u>POOR</u> consecutively for three Periods, he/she may be subjected to appropriate action on an overall Assessment of his/her performance by the High Court.

HOWEVER, CASES DIRECTED BY THE HIGH COURT TO BE DISPOSED OF URGENTLY SHALL BE GIVEN PREFERENCE SHOWING THEM AS IDENTIFIED CASES.

2) QUANTITATIVE ASSESSMENT OF OFFICERS WORKING IN COURTS HAVING LESS PENDENCY:

(a) The Presiding Officers of the Courts/Tribunals/ Spl. Courts etc.. irrespective of their cadre, having pendency of cases less than the Units required to be secured for the particular period, shall at least dispose of the cases commensurate with the institution. If the disposal is twice the institution, out turn will be recorded as VERY GOOD, if the disposal is above one and half and upto twice the institution, it will be recorded as GOOD; if the disposal is between the number of cases instituted and upto one and half times of the said number, it will be recorded as SATISFACTORY; if the disposal is less than institution, it will be recorded as UNSATISFACTORY.

Contd..6..

(b) With regard to the Work Review Files of the Officers, who do not come under any of the above norms, and which require an accurate assessment, the Registry may put up a leading note before the Hon'ble Portfolio Judges suggesting remarks as "RECORDED". The work of such officers shall be assessed with reference to the quality of the judgment, if any.

3) R.T.C. MOBILE COURTS/ MOBILE COURT UNDER M.V. ACT;

No standard units are prescribed for RTC Mobile Courts. However, disposal in those courts shall at least keep pace with the Institution. Otherwise, the out turn of work of the Officer will be treated as UNSATISFACTORY.

4) NEWLY RECRUITED JUDICIAL OFFICERS:

For those Judicial Officers who are newly recruited in the middle of the period, their Quantitative Assessment of the work for the first three months or balance of the period, in which he/she is appointed for first time will be noted as 'RECORDED'.

5) INSENTIVES:

(a) Preference for disposal of cases of U.T. Prisoners and cases U/Sec. 125 Cr.P.C. not included as Identified Cases.

Apart from disposing of 100 oldest identified main cases, preference should be given to the Under Trial Prisoners cases and Matters Under Sec. 125 Cr. P.C. pending for more than one year while disposing of the other Criminal Matters. For disposal of such contested matters of U.T. Prisoners and maintenance cases, a weightage of 25% in Units prescribed for such category of cases will be given. The Officers are to give priority for the oldest cases and not to the latest from the list of above two categories to secure weightage.

(b) Units for Lok Adalat Cases:

0.25 Units will be provided for each main case referred to and settled in Lok Adalat subject to the condition that the Judicial Officer secures minimum requisite number of units as prescribed.

Contd..7..

(c) Units for Batch Cases:

If cases of any category are disposed of in a batch, for the first case in the batch, full rate of unit prescribed will be given and for the rest of the cases in the batch, 50% of the rating fixed for that category of cases, subject to a maximum of two and half times of the rating will be given to that category.

(d) Units for hostile cases:

If the material witnesses in Sessions Cases/ C.C.s/S.T.Cs, turned hostile, half of the rating will be given.

HI QUALITATIVE ASSESSMENT:

a) Submission of two Judgments of choice:

For Assessing Qualitative performance of the District Judges, they are instructed to send, at the time of submitting the work review statements itself, two selected contested Judgments of their own choice, from two categories of main cases disposed of, out of which, at least one Judgment shall relate to the oldest 100 identified and disposed of cases.

b) Sending of two Judgments by Unit Heads:

The Unit Heads shall identify two contested judgments of Senior Civil Judges and Junior Civil Judges/ Judicial Magistrates of First Class from two categories of main cases disposed of, out of which at least one judgment should relate to the oldest 100 matters identified and disposed of in each period, and initially scrutinize such judgments, either by themselves or with the assistance of Additional District Judges working at the respective places and forward them to the High Court, duly filling up the opinion form, prescribed in **Annexure – VIII**.

C) Sending only clear and legible copies of Judgments:

The copies of the Judgments should be clear and easily readable.

The copy must be true replica of the Original judgment, duly correcting all the mistakes, if any, made in the original judgment, and

The copy must either be a Photo Copy or a Typed One. It should be made on a White paper or Judgment paper but not on manifold paper.

d) Guidelines for Qualitative Assessment:

- Marshalling of facts
- Appreciation of evidence
- 3. Appreciation of law
- 4. Power of expression
- 5. Reasons for decision etc.,

Contd..8..

e) Qualitative Assessment - Gradation:

On Qualitative performance, there shall be GRADATION as follows:

- i) Very Good
- ii) Good
- iii) Satisfactory
- iv) Average
- v) Poor

The Reviewing authority shall express a specific opinion on each and every clause in the Opinion Form.

IV. OTHER INSTRUCTIONS:

a) Time for sending review Statement of District Judges to High Court:

The Review Statements of the work of the District Judges in duplicate should reach High Court within 10 days after completion of the period.

b) Time for sending Review Statements of other Officers to District Judges:

The review Statements of Senior Civil Judges and Junior Civil Judges, Judicial Magistrates of First Class, should reach their Unit Heads, in triplicate, within a week of completion of period, and initial scrutiny of Quantitative and Qualitative assessment by Unit Heads is to be completed in two weeks.

c) Time for sending Review Statements of other Officers to High Court:

Review Statements of Senior Civil Judges and Junior Civil Judges, Judicial Magistrates of First Class, should reach the High Court in duplicate within 30 days of the completions of the period through District Court on completion of all requisites i.e., the initial scrutiny of the Unit Head/ Addl. district Judges, with their opinion forms:

d) Check list of Statements:

While forwarding the Review Statements to the High Court, all the Officers, must necessarily answer the <u>Check List covered by Annexure -IX</u> to make sure that all the statements are appended.

The receipt of this circular may be acknowledged.

REGISTRAR (VIGILANCE)

- 1. All the District & Sessions Judges in the States (with a request to communicate the circular to all the Officers under your control except II Class Special Magistrates)
- 2. The Chief Judge, City Civil Court, Hyderabad.
- 3. The Chief Judge, City Small Causes Court, Hyderabad.
- 4. The Metropolitan Sessions Judges at Hyderabad, Vijayawada and Visakhapatnam.

(The above Unit Heads are requested to communicate the copies of this circular to all the Judicial Officers and Administrative officers working under their control, forth with.)

- 5. The Presiding Officers of Labour Courts at Guntur, Anantapur, Warangal, Godavarikhani, Visakhapatnam, Hyderabad –I, II & III.
- 6. The Chairman, Industrial Tribunals _ I and II, Hyderabad.
- 7. The Chairman, Addl. Industrial Tribunal –cum- Addl. Labour Court, Hyderabad.
- 8. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 9. The II and III Member, Tribunal for Disciplinary Proceedings, Hyderabad.
- 10. The Chairman, Sales Tax Appellate Tribunal, Hyderabad and Visakhapatnam.
- 11. The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
- 12. The Spl. Judge for trial of CBI Cases, Hyderabad, (II) The I Addl. Spl. Judge for CBI Cases, Hyderabad, (III) The II Addl. Spl. Judge for CBI Cases, Hyderabad & (IV) The III Addl. Spl. Judge for CBI Cases, Hyderabad.
- 13. The Prl. Spl. Judge for trial of CBI Cases, Visakhapatnam & The Spl. Judge for trial of CBI Cases, Visakhapatnam.
- 14. The Spl. Judge for trial of cases under Economic Offences, Hyderabad.
- 15.The Chairman, Land Reforms Appellate Tribunal, East Godavari at Kakinada, West Godavari at Eluru, Warangal, Karimnagar, Nalgonda and Ranga Reddy District at L.B.Nagar.
- 16.The Chairman, Cooperative Tribunal, Hyderabad & Vijayawada, Visakhapatnam and Warangal.
- 17.The Spl. Judge for trial of cases under SCs and STs (POA) Act, Guntur, Chittoor, Hyderabad, Nellore, Mahabubnagar, Prakasam at Ongole, Kurnool, Medak, Kadapa, Karimnagar, Nizamabad, Krishna at Machilipatnam, Anantapur, Khammam, Warangal, Nalgonda, East Godavari, Srikakulam, Vizianagaram, Visakhapatnam, West Godavari at Eluru, Ranga Reddy District at L.B.Nagar, and Adilabad.
- 18. Judge, Family Court, Hyderabad and Secunderabad.
- 19.Judge, Family Court, Kurnool, Krishna at Vijayawada, Tirupathi, Warangal, Visakhapatnam, Guntur, Karimnagar, Visakhapatnam (Additional), West Godavari at Eluru, Anantapur, Ranga Reddy District at L.B.Nagar, Khammam, Vizianagaram, Kadapa, Hyderabad (Additional Court), Nellore, Prakasam at Ongole, Adilabad, Srikakulam, Mahabubnagar, Nalgonda, Medak at Sanga Reddy and East Godavari at Kakinada.
- 20.5pl. Sessions Judge for trial of Offences for withdrawls and misappropriation of amounts (embezzlement) in Social Welfare & other Departments at Hyderabad.
- 21.A.P.Wakf Tribunal, Hyderabad.
- 22.Spl. Judge for trial of cases under E.C. Act,. Hyderabad.
- 23. To The Director, A.P. Judicial Academy, Secunderabad.

ANNEXURE-I

PERIODS OF REVIEW AND GROUPING OF DISTRICTS

As the period of Assessment is once in six months, all the Districts in the State are divided into six groups as follows:

GROUP	DISTRICT NAME	PERIODS		
		I	II	
GROUP-I	HYDERABAD RANGA REDDY MEDAK	1 st January to 30 th June	1 st July to 31 st December	
GROUP-II	WARANGAL MAHABUBNAGAR NIZAMABAD KARIMNAGAR ADILABAD NALGONDA	1 st February to 31 st July	1 st August to 31 st January	
GROUP-III	CHITTOOR KADAPA KURNOOL ANANTAPUR	1 st March to 31 st August	1 st September to 28 th February	
GROUP-IV	SRIKAKULAM VIZIANAGARAM VISAKHAPATNAM KHAMMAM	1 st April to 30 th September	1 st October to 31 st March	
GROUP-V	EAST GODAVARI WEST GODAVARI KRISHNA	1 st May to 31 st October	1 st November to 30 th April	
GROUP-VI	GUNTUR PRAKASAM NELLORE	1 st June to 30 th November	1 st December to 31 st May	

GENERAL INSTRUCTIONS TO BE FOLLOWED BY ALL THE CHIEF MINISTERIAL OFFICERS WHILE FORWARDING STATEMENTS:

- If an officer happens to be transferred in the middle of the period, copy of statements relating to that officer be sent to his new station for on ward transmission to High Court for the purpose of Average Calculation for Quantitative Assessment.
- In Statement I-A AFT Column should tally with the cases shown in other statements of year wise, identified cases and other than identified cases and also with details of cases shown in list.
- Other than identified case wise list shall be furnished showing separately, main cases and other than main cases.
- District Judge should assess the Officer's Quantitative assessment on total units secured by the Officer in his Main Post as well as Full Additional Charge posts.
- The Officer must submit his explanation if the Officer fails to dispose of 20 identified cases on contest only (not included otherwise or Lok- Adalat if any).

:: 11 ::

ANNEXURE-II

LIST OF UNITS FIXED FOR CONTESTED MATTERS FOR ALL SUBORDINATE JUDICIAL OFFICERS WORKING IN THE STATE OF ANDHRA PRADESH:

COMPUTER CODE AND NATURE OF CASE	FULL NAME OF THE CASE	SHORT NAME OF THE CASE	UNITS PRESCRIBED
	Title Suits		
010101	(a)Suits for Declaration and suits for Partition (Preliminary Decree)	OS(T)	1.50
010102	(b) Specific Performance Suits	OS (SP)	1.50
010103	(c) Injunction Suit	OS(I)	1.00
010104	Money/ Other Suits	OS(M/Oth)	0.75
010105	Passing of an Ex-parte Decree	Ex-parte	0.25
010106	Small Causes Suits	SCS	0.25
010201	For passing final decree	FDP	0.50
010202	I.A. (Under Order 39, Rules 1, 2 & 4 CPC)	IA (Or 39, R 1, 2 & 4)	0.50
010203	I.A. (Under Or.22, Rules 3 & 4 CPC)	IA (Or. 22, R 3 & 4)	0.25
010204	I.A. (Under Or 40, Rule1 CPC)	IA (Or. 40, R 1)	0.50
010205	I.A. (Under Or 34,Rule 5 CPC)	IA (Or. 34, R 5)	0.25
010206	I.A. (Under Sec.151 CPC)	IA (S.151)	0.00
010207	Petition for striking out and adding of Parties (Or.1. R10 CPC)	IA (Or.1. R10 CPC)	0.25
010208	Petition for Amendment of Pleadings (Or.6, R17 CPC)	IA (Or.6. R17 CPC)	0.25
010209	Petition for rejection of Plaint (Or.7. R.11 CPC)	IA (Or.7. R.11 CPC)	0.25
010210	Disposal of Suit on preliminary issue	IA(Or.14 R 2 CPC)	0.25
010211	Disposal of Application for Attachment before Judgment on merits	IA (Or.38 R 5 CPC)	0.25
010212	10212 Disposal of Application filed IA (for Disobedience or Breach of Injunction		0.25
010213	Disposal of Application for Restitution	n for IA (Sec.144 CPC)	
010299	Civil Miscellaneous Petition	СМР	0.00

CODE AND NATURE			UNITS PRESCRIBED
010301	EA (Under Or 21, Rule 58 CPC)	EA (Or.21 R	1.00
010302	EA (Under Or 21, Rule 97 CPC)	58) EA (Or.21R 97)	1.00
010303	EA (Under Or 21, Rule 99 CPC)	EA (Or.21, R 99)	1.00
010304	Under Or. 38, Rule 8 CPC	EA (Or. 38 R 8)	0.50
010305	Under Sec. 47 CPC	EA (S 47)	0.25
010306	Under Or. 21, Rule 90 CPC)	EA (Or. 21 R 90)	0.50
010307	EA (Oth)	EA (Oth)	0.00
010401	All E.P.s when orders pronounced	ΈP	0.50
010501	Under Insolvency Act, other than Debtors Petition	IP (Other than Debtor Petition)	0.50
010502	Under Insolvency Act by Debtor.	IP (Debtors)	0.25
010503	Under Insolvency Act (I.P)	IP	0.25
010504	Under Sec. 11(4) & S.14 of R.C. Act.	RC	0.50
010505	Election Petition under various Acts	EOP	1.00
010506	Application under Act 45/1987	IP (A/Act 45)	0.25
010507	Application under Sec. 9 of RC Act	IP (A/S. 9 RC Act)	0.25
010508	Application under Sec. 53 & 54 of Insolvency Act	IP (S 53 & 54)	0.50
010601	Sec. 110 A of MV Act 1939 or Sec. 166 of MV. Act 1988	MVOP (S 166 of MV Act)	0.50
010602	Sec. 92-A of MV Act. 1939 or Sec. 140 of MV. Act 1988	MVOP (S 140 of MV Act)	0.25
010603	Land Grabbing (Prohibition Act)	LGOP	1.00
010604	A.P. (Telangana Area) Public Societies Registration Act	A.P. (T.A) PSR Act	1.00
010605	Land Acquisition Act	LAOP	0.50
010606	Other OPs excluding OPs under Sec.24, Or 33, R 4 CPC	OP (oth)	0.50
010607	O.P.s Under Sec.24 Or 33, R 4 CPC	OP(S.24, Or 33 R 4)	0.00
010608	Rent Controller Cases	RCC	0.50
010609	Tenancy Cases	ATC	0.50

:: 13 ::

COMPUTER CODE AND NATURE OF CASE	FULL NAME OF THE CASE	SHORT NAME OF THE CASE	UNITS PRESCRIBED
010701	Civil Appeals/ Money	AS (M)	0.25
010702	Civil Appeals/ Title	AS (T)	0.50
010703	Civil Miscellaneous Appeals	СМА	0.25
010704	Rent Control Appeals	RCA	0.50
010705	Under Muncipalities Act	MCA	0.25
010706	Civil Appeals/ Under Insolvency Act	IPA	0.50
010707	Civil Appeals/ Cooperative Tribunal Appeals	СТА	0.50
010708	Land Reforms Tribunal Appeals	LRA	0.25
010709	Civil Appeals/ Tenancy Appeals	TA	0.25
010710	Civil Appeals/ Forest Appeals	FA	0.25
010214	Petition U/sec.24 of Hindu IA (Sec.24 of HM Marriage Act Act)		0.25
010610	All Petitions for Child custody and Visitation Rights	Child Custody	0.25
010611	Petition for Child Adoption and Foreign Adoption Cases	Child Adoption	0.25
010215	Petition for deciding Jurisdiction of Court	Deciding Jurisdiction	0.25
010216	Settlement of Cases by way of Mediation and Conciliation	Mediation & Conciliation	0.25
020101	Session Cases	SC	1.00
020201	Criminal Revision Petitions	CRL. RP (Maintenance)	0.25
020202	Other Criminal Revision Petitions	CRL RP (Oth)	0.25
020301	Calender Cases/ IPC & Food Adulteration Act	CC (IPC/FA Act)	1.00
020302	Calender Cases / Other Acts	CC (Oth Acts)	1.00
020303	CCs under NI Act Cases where the Complainant and witnesses are examined and the matters is settled and not pressed.	N.I Act Cases Not pressed	0.50
020304	Cases under Domestic Violence Act	CC (DV Act)	0.75
020305	Case Disposed under Plea bargaining	CC (Plea bargaining)	0.25

COMPUTE	D CIRI NAME OF THE	· · · · · · · · · · · · · · · · · · ·	
CODE AND		SHORT NAME OF THE CASE	UNITS PRESCRIBED
OF CASE			
020306			0.75
020401	Summary Trial Cases	STC	0.25
020501	Maintenance Cases	M.C	0.75
020601	Criminal Appeals from Asst. Sessions Judges	CRLA	0.50
020602	Criminal Appeals from Junior Civil Judges	CRLA	0.50
020701	Criminal Misc. Petitions	CRLMP	0.00
020801	Preliminary Registered	PRC	0.00
030101	Cases		0.00
	STAT/ Sales Tax Appeals	STAT (Sales Tax)	0.25
030201	Industrial Tribunal & Labour Court Under Section 10 (i) of ID Act/ Employment & Workmen	ID S.10(1)/E&W)	3.00
030202	Industrial Tribunal & Labour Court Under Section 10 (i) of ID Act/ Other Reference	ID (S.10(1)/Oth)	1.00
030203	Industrial Tribunal & Labour Court Under Section 2-A (i) of ID Act	ID(S.2-A)	1.00
030204	Industrial Tribunal & Labour Court Under Section 33(1) (a), S 33(1)(b) Or S 33 (2) of ID Act.	ID (Proceeding (S.33 1a,1b,2)))	0.50
030205	Industrial Tribunal & Labour Court Under Section 33(c)(2) of ID Act	ID(Proceeding (S.33(c)(2)))	0.25
030206	Industrial Tribunal & Labour Court Under Section 33 -A of ID Act	ID (Proceeding (S.33-A))	1.00
030207 Industrial Tribunal & Labour Court Under Section 75 of the Employees State Insurance Act		ID (Proceeding (S.75ESI Act)	0.50
030208	Proceedings CL- VII/ Employees State Insurance Act	ID (Proceeding (CI-VII/ESI Act))	0.25
030209	Industrial Tribunal & Labour Court under Standing Orders Act	ID(Standing Or.)	0.50
030210	Industrial Tribunal & Labour Court / Second Appeals under Shops & Establishment Act	ID (\$A under \$ & Estb. Act)	0.50

:: 15 ::

COMPUTER	FULL NAME OF THE CASE	SHORT NAME OF THE	REVISED
CODE AND		CASE	UNITS
NATURE			
OF CASE			
030301	Tribunal for Disciplinary	TEC	3.00
	Proceedings/ Enquiry	,	
	Cases		
030401	STAT (Transport) appeal	STAT (Transport)	0.25
	or Revision Petitions)		
040101	Spl. Judge for SPE & ACB	SPE & ACB(SC)	1.00
	Cases / Sessions Cases		
040201	Spl. Judge for SPE & ACB	SPE & ACB (CC/Trap)	1.00
į ·	Cases / Calender Cases/	, , ,	
	Trap Cases		
040202	Spl. Judge for SPE & ACB	SPE & ACB	7.00
	Cases / Calender Cases/	(CC/Assets)	i
	Asset Cases		
040203	Spl. Judge for SPE & ACB	SPE & ACB	8.00
	Cases / Calender Cases/	(CC/Con./Fraud/Misc.	
	Conspiracy , Fraud or	App)	
	Misappropriation Cases		
050101	Spl. Judge for Economic	SPL EO(CC)	0.75
	Offences/ Calender Cases		
050201	Spl. Judge for economic	SPL EO(STC)	0.25
. :	Offences/ STCs		
020702	Crl.Misc. Petitions filed	Crl.M.P (U/Sec.239,	0.20
İ	U/secs.,239, 451 & 457	451 & 457) for CBI &	-
	Cr.P.C for CBI & ACB	ACB Courts	
	Courts		
	Cases Disposed under	LOK ADALAT	0.25
	Lok Adalat		

ANNEXURE-III

EXAMPLE PROFORMA

IDENTIFICATION OF 100 OLD MAIN CASES (EXCEPT MVOPS) FOR DISPOSAL FROM THE TOTAL CASES ON THE FILE OF THE COURT/TRIBUNAL.

COMPUTER	NAME OF THE CASE	TOTAL NO. OF CASE	·
CODE	HARLE OF THE CASE	TOTAL NO. OF CASES	PROPORTIONATE
		FOR TRIAL(or) HEARING	NUMBER OF
010702	AS (T)	<u> </u>	IDENTIFIED CASES
010701	AS (M)	52	13
010703	CMA	25	6
010101	 	40	10
	OS(T)	49	12
010104	OS(M)	40	10
010704	RCA	40	10
010401	EP	20	5
010709	TA	11	3
010603	LGOP	16	4
010505	ELECTION OP	7	
020101	SESSION CASES	40	2
020601	CRL. APPEAL		10
020201	CRL. RP.	50	12
020201	CKL. KP.	10	3
	••		.,
	••		
	••		
	TOTAL	400	100

ANNEXURE-IV STATEMENT NO. I(E)

DISPOSAL OF THE OLDEST HUNDERED CASES AS <u>IDENTIFIED MAIN CASES</u> (ANNEXURE - V, VI & VII OF THE CIRCULAR OF METHOD ASSESSMENT)

EXAMPLE PROFORMA

S.NO.	COMPUTER CODE	CASE NO.	NATURE OF THE CASE & PROVISION	DI	SPOSALS
			OF LAW	AFT	OTHERWISE
	· · · · · · · · · · · · · · · · · · ·				
	· •	-			
	-				
		-			
]					
				"	

Note: Compulsorily Furnish: Case-wise explanatory note for Non-disposal of the remaining identified cases (not reproduction of docket).

Signature of the C.M.O.

STATEMENT NO. I(E)(I)

DISPOSAL OF THE OTHER THAN IDENTIFIED MAIN CASES (ANNEXURE - V, VI & VII OF THE CIRCULAR OF METHOD OF ASSESSMENT)

EXAMPLE PROFORMA

S.NO.	COMPUTER CODE	CASE NO.	NATURE OF THE CASE & PROVISION	, DI	DISPOSALS			
			OF LAW	AFT	OTHERWISE			
					- 			
.								
		-			 			

Note: Compulsorily furnish the case wise list of other than identified main cases.

Signature of the C.M.O.

STATEMENT NO. I(E)(II)

DISPOSAL OF THE OTHER THAN MAIN CASES

EXAMPLE PROFORMA

S.NO.	COMPUTER CODE	CASE NO.	NATURE OF THE CASE & PROVISION	DISPOSALS			
	OF LAW		AFT	OTHERWISE			
				-			
							
	·	-					
							
		L			}		

Note: Compulsorily Furnish: the case wise list of other than main cases.

Signature of the C.M.O.

<u>ANNEXURE-V</u> MAIN CASES FOR DISPOSALS IN THE CATEGORY OF DISTRICT JUDGES:

SL.NO.	FULL NAME OF THE CASE					
1.	Title Suits					
2.	Money/ Other Suits					
3.	Civil Appeals/ Money					
4.	Civil Appeals/ Title					
5.	Civil Miscellaneous Appeals					
6.	Rent Control Appeals					
7.	Under Muncipalities Act					
8.	Civil Appeals/ Under Insolvency Act					
9.	Civil Appeals/ Cooperative Tribunal Appeals					
10.	Land Reforms Tribunal Appeals					
11.	Civil Appeals/ Tenancy Appeals					
12.	Civil Appeals/ Forest Appeals					
13.	Rent Controller Cases					
14.	Tenancy Cases					
15.	Land Grabbing (Prohibition Act)					
16.	A.P. (Telangana Area) Public Societies Registration Act					
17.	Land Acquisition					
18.	Other OPs excluding OPs under Sec.24, Or 33, R 4 CPC					
19.	All E.P.s when orders pronounced					
20.	Small Causes Suits					
21.	For passing final decree					
22.	Under Insolvency Act (I.P)					
23.	Election Petition under various Acts					
24.	Application under Act 45/1987					
25.	Application under Sec. 53 & 54 of Insolvency Act					
26.	Sec.110 A of MV Act 1939 or Sec. 166 of MV. Act 1988					
27.	Sec. 92-A of MV Act. 1939 of Sec.140 of MV. Act 1988					
28.	STAT/ Sales Tax Appeals					
29.	Industrial Tribunal & Labour Court Under Section 10 (i) of ID Act/ Employment & Workmen					
30.	Industrial Tribunal & Labour Court Under Section 10 (i) of ID Act/ Other Reference					

31.	
	Industrial Tribunal & Labour Court Under Section 2-A (i) of ID Act
32.	Industrial Tribunal & Labour Court Under
	Section 33(1) (a) , S 33(1)(b) Or S 33
	(2) of ID Act.
33.	Industrial Tribunal & Labour Court Under
	Section 33(c)(2) of ID Act
34.	Industrial Tribunal & Labour Court Under
	Section 33 -A of ID Act
35.	Industrial Tribunal & Labour Court Under
	Section 75 of the Employees State
	Insurance Act
36.	Proceedings CL- VII/ Employees State
	Insurance Act
37.	Industrial Tribunal & Labour Court under
	Standing Orders Act
38.	Industrial Tribunal & Labour Court /
	Second Appeals under Shops &
	Establishment Act
39.	Tribunal for Disciplinary Proceedings/
	Enquiry Cases
40.	STAT (Transport) appeal or Revision
· <u> </u>	Petitions)
41.	Spl. Judge for SPE & ACB Cases /
	Sessions Cases
42.	Spl. Judge for SPE & ACB Cases /
_ ·	Calender Cases/ Trap Cases
43.	Spl. Judge for SPE & ACB Cases /
	Calender Cases/ Asset Cases
44.	Spl. Judge for SPE & ACB Cases /
	Calender Cases/ Conspiracy , Fraud or
	Misappropriation Cases
45.	Spl. Judge for Economic Offences/
	Calender Cases/STCs
46.	Session Cases
47.	Criminal Revision Petitions
48.	Criminal Appeals
49.	Maintainance Cases
50.	Calender Cases
51.	Summary Trial Cases

ANNEXURE-VI

MAIN CASES FOR DISPOSALS IN THE CATEGORY OF SENIOR CIVIL JUDGES:

SL.NO.	FULL NAME OF THE CASE
	TOLE NAME OF THE CASE
1.	Title Suits
2.	Money/ Other Suits
3.	Civil Appeals/ Money
4.	Civil Appeals/ Title
5.	Civil Miscellaneous Appeals
6.	Rent Control Appeals
7.	Under Muncipalities Act
8.	Rent Controller Cases
9.	Tenancy Cases
10.	Land Acquisition
11.	Other OPs excluding OPs under Sec.24, Or 33, R 4 CPC
12.	All E.P.s when orders pronounced
13.	Small Causes Suits
14.	For passing final decree
15.	Under Insolvency Act (I.P)
16.	Election Petition under various Acts
17.	Sec.110 A of MV Act 1939 or Sec. 166 of MV. Act 1988
18.	Sec. 92-A of MV Act. 1939 of Sec.140 of MV. Act 1988
19.	Session Cases
20.	Maintenance Cases
21.	Calender Cases
22.	Summary Trial Cases

ANNEXURE-VII

MAIN CASES FOR DISPOSALS IN THE CATEGORY OF JUNIOR CIVIL JUDGES:

SL.NO.	FULL NAME OF THE CASE
1.	Title Suits
2.	Money/ Other Suits
3.	Civil Appeals/ Money
4.	Civil Appeals/ Title
5.	Rent Controller Cases
6.	Tenancy Cases
7.	OPs
8.	All E.P.s when orders pronounced
9.	Small Causes Suits
10.	For passing final decree
11.	Insolvency Petitions
12.	Election OPs
13.	MVOPs
14.	Maintenance Cases
15.	Calender Cases
16.	Summary Trial Cases

ANNEXURE-VIII

OPINION FORM FOR ASSESSING THE QUALITATIVE PERFORMANCE OF SENIOR CIVIL JUDGE/JUNIOR CIVIL JUDGE

1.PARTICULARS FOR ASSESSMENT:

Name of the Officer
 Designation
 Station – Working since
 Case Numbers
 Nature of cases
 Date of filling
 Dates of commencement of trial
 Dates of closure of trial

Note: The above information shall be furnished by the officer concerned along with the copies of the judgments for Qualitative Assessment.

:

(to be filled in by the District Judge)

II. ASSESSMENT:

a) Marshaling of facts

9. Dates of Judgment

- b) Appreciation of evidence
- c) Appreciation of Law
- d) Power of expression
- e) Reasons for decision
- f) Sentence awarded
- g) Any other specific remarks

OVERALL GRADATION:

Signature of the District Judge

ANNEXURE IX

CHECKLIST LIST OF ENCLOSURES:

I. Statement No. I(A)	 Pendency, Institutions and Disposal of cases during the Period (Officer-wise) (DJs, SCJs & JCJs)(Revised list enclosed) 	
2. 1. Statement No. I(E	3) :Pendency, Institutions and Disposal of cases during the Period (Officer-wise) (tribunals & Special Courts) (Revised list enclosed)	
3. Statement No.I(C)	: Pendency and contested disposals – year-wise and (Officer-wise). (DJs, SCJs & JCJs)	
4. Statement No. I(D)	: Pendency and Contested disposals – Year-wise and Officer-wise . (tribunals & Special Courts)	
5. Statement No.I(E)	:Disposal of oldest 100 identified Main Cases (Annexure IV of the circular)	
6. Statement No.I(E)I	:Disposal of other than identified Main Cases (Annexure IV of the circular)	
7. Statement No.I(E)II	:Disposal of other than Main Cases (Annexure IV of the circular)	
8. Statement NO.I(F)	:Disposal of cases of under trial prisoners & cases under Section 125 Cr.P.C pending for more than one year.	<u></u>
9.Opinion form filled-in	by the Unit Head :	
10. Unit Calculation tabl	e for identified main cases:	
11.Unit Calculation table	e for other than identified main cases:	
12.Unit Calculation table	e for other than main cases:	
13.Unit Calculation table	e for both consolidated:	
manifold papers) of (atleast one from th Officer, and in case	erox/Typed) copies (not on two contested Judgments re Identified cases) of each of District Judges, Copies of sted Judgments of Officer's	
15. Explanation for non o remaining identified		

16.Personal explanation of the Officer concerned for less Disposal i.e., below 20 cases of identified cases.	
17.Personal explanation of the Officer for not securing the minimum required units in main cases & other than main cases as per the circular.	
18.List of cases settled & referred through Lok-Adalat	

N.B.: Put mark if enclosed.

STATEMENT NO.I(A)

PENDENCY, INSTITUTION AND DISPOSAL OF CASES DURING THE PERIOD.
(OFFICER WISE)
(DISTRICT JUDGES/SENIOR CIVIL JUDGES/JUNIOR CIVIL JUDGES)

Name of the Officer	:
---------------------	---

Designation :

Station (Main Post)

Station(Full Additional Charge

Post if any)

Date of assumption of charge

of the post :

Period under Review : From: To:

Compu- ter Code	Category of cases		INSTITUTIONS Identi- fied Cases		DISPOSAL			Pendency at the end				
		Total	Old	Actual	Other wise		AFT(total main cases& Other maincase	Transfer	Other- wise	Total	Total	Old
010101	OS(T)											
010104	OS(M)						-	 	1			
010701	AS (M)							<u> </u>	<u> </u>			
010702	AS(T)									 		
010401	EP		_				 	 		i		
010601	MVOP(S.166)		-					 -		 		
010602	MVOP(S.140)								<u> </u>	 		
010603	LGOP											
010709	TA											
010201	FDP								·			
010202	IA(Or.39 R.1,2&4)					-						
010204	IA(Or.40 R.1)											
010301	EA(Or.21R.58)											
010303	EA(Or.21R.99)			-1							-+	
010704	RCA			;								
020101	SC											
020301	CC									 		
020501	MC											

Total No. of working days during the Period(Excluding Saturdays and Public Holidays)

Type of Leave/	From Date	To date	No. of days
Training/Vacation			
C.L	· · · · · · · · · · · · · · · · · · ·		
0.H	1		
O.D (for which the			
officer availed).	1		
E.L.	1	-	
Training	1		
Vacation	1		

No. of witnesses examined:

Summary of Review

1.	Total	number	of	days	worked	
----	-------	--------	----	------	--------	--

- 2. Total number of actual days worked
- 3. Total number of units required to Secure
- 4.Total number of units secured in Main Cases
- 5.Total number of units secured in other than Main Cases
- 6. Aggregate total units secured
- 7. Remark of the Officer

Signature of the C.M.O.

STATEMENT NO.I(B)

PENDENCY, INSTITUTION AND DISPOSAL OF CASES DURING THE PERIOD. (OFFICER WISE) (TRIBUNALS AND SPECIAL COURTS)

Name of the Officer	:
Designation	:
Station (Main Post)	:
Station (Full Additional Charge if any)	:
Date of assumption of charge	

of the post Period under Review

: From:

To:

Compu- ter Code	Category of cases	Penden the begi	cy at nning	INSTIT	UTIONS	Identi- fied Cases		DISPO	SAL		Pende th	ency at
		Total	Old	Actual	Other wise		AFT (total main & other than main cases)	Transfer	Other wise	Total	Total	Old
030101	STAT (SALES TAX)											
030201	ID(S.10(1)/E & W)			- "						-		
030203	ID(S.2A)						<u> </u>					
030301	TEC						<u> </u>					
030401	STAT(TRANSP ORT)											
010401	EP											
												
												
040101	SPE&ACB(SC)											
040201	SPE&ACB(CC/T RAP)											
040202	SPE&ACB(CC/A ssets)											
050201	SPLEO(STC)											
030205	ID(Proceeding)	···										
	(S.33 (c)(2))											-
	<u> </u>					ŀ	1		1			

Total No. of working days during the Period (Excluding Saturdays and Public Holidays)

Type of Leave/	From Date	To date	No. of days
Training/Vacation			
C.L O.H O.D (for which the officer availed) E.L. Training Vacation			

No. of witnesses examined

No. of Exhibits marked

Summary of Review

4.	Total	number	of	days	worked	

- 5. Total number of actual days worked :
- 6. Total number of units required to Secure
- 4.Total number of units secured in Main Cases
- 5.Total number of units secured in other than Main Cases
- 6. Aggregate total units secured
- 7. Remark of the Officer

Signature of the C.M.O.

STATEMENT NO.I(C)

PENDENCY AND CONTESTED DISPOSALS YEAR WISE AND OFFICER WISE (PRESIDING OFFICERS OF DISTRICT JUDGES/SENIOR CIVIL JUDGES/JUNIOR CIVIL JUDGES AND FAST TRACK COURTS)

Name of the Officer

:

Designation & Station

:

Period

: From:

To:

CATEGORY YEAR-WISE PARTICULARS OF PENDENCY & DISPOSALS(AFT)							,						
OF CASES	FLASES							TOTAL					
		1	**	<u>1998</u>		i			2003	2004	<u>2005</u>	<u>2006</u>	
		}	YEA	RS 10 I	BE MEN	TIONED	FROM	OLDEST	TO LA	FEST)			
CIVIL													
AS : Pend	dency at ti	ne bed	ainn	ina :									
	osals (AFI		-										
	lency at th		1										
	•		-			•							
CMAs: Pen	dency at t	he be	ainn	ina :									
	osals (AFT		_	.3 -								-	
	lency at th		f										
	•												
Ops : Pen	dency at ti	he beg	ginn	ing :									
	osáls (AF			•									
Pen	dency at the	he end	d										
ATAs : Pen	dency at t	he be	ginn	ing :									
Disp	osais (AFI	Γ)											
Pend	dency at t	ne enc	j										
CRIMIN	AL												
	idency at		2gini	ning ;									
	posals (Af												
	ndency at	the er	nd										
CRL. Appeals : Per	ndanov at	tha h		-i									
	sposals (A		eyin	inng :									
	ndency at		nď										
	•												
	ndency at		egin	ning :									
	sposals (Al	•											
Pe	ndency at	the er	nd										

STATEMENT NO.I(D)

PENDENCY AND CONTESTED DISPOSALS YEAR WISE AND OFFICER WISE (IN RESPECT OF TRIBUNALS/SPECIAL COURTS)

Name	of	the	Officer
------	----	-----	---------

Designation & Station

Period

: From:

To:

CATEGORY OF CASES	YEAR WISE PARTICULARS OF PENDENCY & DISPOSALS (AFT) 1998 1999 2000 2001 2002 2003 2004 2005 2006	TOTAL
	(YEARS TO BE MENTIONED FROM OLDEST TO LATEST)	
(ACT-WISE) : Per	ndency at the beginning :	
Dis	posals (AFT)	
Pen	dency at the end :	

Signature of the C.M.O.

UNIT CALCULATION TABLE FOR IDENTIFIED MAIN CASES

1.	Name	of the	Officer	
- •	: ACTIVIC	OI LINE	CHILLEL	

2. Designation

3. Station

4. Date of assumption of charge of that post

5. Period under Review : From:

To:

EXAMPLE PROFORMA

O10702 010701 010703	CATEGORY OF CASES AS(T) AS(M) CMA	REVISED UNITS PRESCRIBED	TOTAL NO. OF CASES DISPOSES OF AFT	UNITS SECURED
020101	SC: CONTEST HOSTILE			
020201	CRLRP (MAINTANENCE)			
020202	CRLRP (Oth)			
020301	CC(IPC/FAACT): CONTEST HOSTILE			
020302	CC (Oth ACT): CONTEST HOSTILE			
020601	CRLA			
020701	CRLMP			

Note: Batch cases will be shown separately with case numbers.

Signature of the C.M.O.

UNIT CALCULATION TABLE FOR OTHER THAN IDENTIFIED MAIN CASES

1. Name of the Officer

2. Designation

3. Station

4. Date of assumption of charge

of that post

5. Period under Review : From: To:

EXAMPLE PROFORMA

COMPUTER CODE	CATEGORY OF CASES	REVISED UNITS PRESCRIBED	TOTAL NO. OF CASES DISPOSES OF AFT	UNITS SECURED
010702	AS(T)			
010701	AS(M)			
010703	СМА			
020101	SC: CONTEST HOSTILE			
020201	CRLRP (MAINTANENCE)			
020202	CRLRP (Oth)			
020301	CC(IPC/FAACT): CONTEST HOSTILE			
020302	CC (Oth ACT): CONTEST HOSTILE			
020601	CRLA			
020701	CRLMP			

Note: Batch cases will be shown separately with case numbers.

Signature of the C.M.O.

UNIT CALCULATION TABLE FOR OTHER THAN MAIN CASES

1. Name of the Officer

2. Designation

3. Station

4. Date of assumption of charge of that post

5. Period under Review : From:

To:

EXAMPLE PROFORMA

COMPUTER CODE	CATEGORY OF CASES	REVISED UNITS PRESCRIBED	TOTAL NO. OF CASES DISPOSES OF AFT	UNITS SECURED
010702	AS(T)		ALI	
010701	AS(M)			
010703	СМА			
020101	SC: CONTEST			
020224	HOSTILE			
020201	CRLRP (MAINTANENCE)			
020202	CRLRP (Oth)	<u> </u>		
020301	CC(IPC/FAACT): CONTEST HOSTILE			
020302	CC (Oth ACT): CONTEST HOSTILE			
020601	CRLA			
020701	CRLMP			

Note: Batch cases will be shown separately with case numbers.

Signature of the C.M.O.

CONSOLIDATED UNIT CALCULATION TABLE FOR BOTH IDENTIFIED +OTHER THAN IDENTIFIED MAIN CASES+ OTHER MAIN CASES

1. Name of the Officer	
------------------------	--

2. Designation

3. Station

4. Date of assumption of charge of that post

5. Period under Review : From: To:

EXAMPLE PROFORMA

COMPUTER CODE	CATEGORY OF CASES	REVISED UNITS PRESCRIBED	TOTAL NO. OF CASES DISPOSES OF AFT	UNITS SECURED
010702	AS(T)		3,4	
010701	AS(M)			
010703	СМА			
020101	SC: CONTEST HOSTILE			
020201	CRLRP (MAINTANENCE)			
020202	CRLRP (Oth)			· · · · · · · · · · · · · · · · · · ·
020301	CC(IPC/FAACT): CONTEST HOSTILE			
020302	CC (Oth ACT): CONTEST HOSTILE			
020601	CRLA			
020701	CRLMP ;			

Note: Batch cases will be shown separately with case numbers.

Signature of the C.M.O.

<u>STATEMENT</u>

LIST OF CASES REFERRED AND SETTLED THROUGH LOK-ADALAT

Designation & Station :						
Period	: From:	То:				
S.NO.	CASE NO:	UNITS EARNED				
	<u> </u>					

Note: The cases bearing No's with PRC, FIR, Crime No. etc.. will not be treated as Lok-Adalat. For every Lok-Adalat Case 0.25 unit shall be given.

Signature of the C.M.O.

Name of the Officer

STATEMENT NO I(F)

CASES OF UNDER TRIAL PRISONERS AND CASES UNDER SECTION 125 CR.P.C. PENDING FOR MORE THAN ONE YEAR:

EXAMPLE PORFORMA:

S.NO	CASE NO.	NATURE OF CASE OF DISPOSAL	STAGE
	;		
	;	: -	
	7		
-			
1			
1			

NOTE: Detailed explanatory note for nod disposal of under trial prisoners and cases under Section 125Cr.P.C pending for more than one year.

HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ROC.NO. 821/WRC/2016

DT.14.11.2016

CIRCULAR

Sub: Method of Assessment of Work of the Judicial Officers - Revised Circular Instructions - Issued.

Ref:1 High Court Circular ROC No.549/WRC/2012 Dated 05.10.2012.

2 High Court Circular in ROC No.249/WRC/2016 Dated 01.06.2016.

* * *

In partial modification of the High Court's Circular in ROC.NO.549/WRC/2012, dated 05.10.2012, regarding division of 23 Districts of both the states, into VI groups for assessment of quantitative and qualitative work of Judicial Officers, the High Court hereby decided to review the work performance of the Judicial Officers for the block period of (6) six months uniformly for all the Districts in both the states i.e. from **January to June** and **July to December** of every calendar year **w.e.f. 01.01.2017 onwards.**

Consequently, the 2nd half year of 2016 commencing from the month of July, 2016 shall come to an end by 31.12.2016 and the statements relating to the 2nd half year shall immediately be submitted to the High Court for the 2nd block period of 2016 soon after 31.12.2016.

Further, as regards the monthly work performance of the officers as per circular 2^{nd} cited, the High Court decided to treat the same as adhoc/tentative assessment.

All the Unit Heads are hereby directed to submit the scrutinized and consolidated Monthly Work Review Statements in the proforma enclosed herewith along with the statements furnished by the Judicial Officers of the unit to the High Court on or before 10th of every succeeding month to submit the same before the Hon'ble Administrative Judge of the Unit for approval and orders for issuance of appropriate appreciation letters 1 to 3 referred in circular 2nd cited.

All the Unit Heads are directed to follow the above instructions scrupulously.

REGISTRAR (VIGILANCE)

То

1. The P.S. to The Hon'ble The Acting Chief Justice (with request to place before His Lordship for kind perusal)

P.T.O.

2. The P.Ss., to the Hon'ble Judges of High Court (with a request to place before the Hon'ble Judges)

3. The Registrar General, High Court Judicature at Hyderabad for the State of Telangana and Andhra Pradesh (for information)

4. All the Registrars, High Court Judicature at Hyderabad for the State of Telangana and Andhra Pradesh (for information)

- 5. All the District & Sessions Judges in the State (with a request to communicate the circular to all the Officers under your control).
- 6. The Chief Judge, City Civil Court, Hyderabad.
- 7. The Chief Judge, City Small Causes Court, Hyderabad.
- 8. The Metropolitan Sessions Judges at Hyderabad, Vijayawada and Visakhapatnam.
 (The above Unit Heads are requested to communicate the copies of this circular to all the Judicial Officers and Administrative officers working under their control.
- 9. The Presiding Officers of Labour Courts at Guntur, Anantapur, Warangal, Godavarikhani, Visakhapatnam, Hyderabad –I, II & III.
- 10. The Chairman, Industrial Tribunals I and II, Hyderabad.
- 11. The Chairman, Addl. Industrial Tribunal –cum- Addl. Labour Court, Hyderabad.
- 12. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 13. The II and III Member, Tribunal for Disciplinary Proceedings, Hyderabad.
- 14. The Chairman, Sales Tax Appellate Tribunal, Hyderabad and Visakhapatnam.
- 15. The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
- 16. The Spl. Judge for trial of CBI Cases, Hyderabad, (II) The I Addl. Spl. Judge for CBI Cases, Hyderabad, (III) The II Addl. Spl. Judge for CBI Cases, Hyderabad & (IV) The III Addl. Spl. Judge for CBI Cases, Hyderabad.
- 17. The Prl. Spl. Judge for trial of CBI Cases, Visakhapatnam & The Spl. Judge for trial of CBI Cases, Visakhapatnam.
- 18. The Spl. Judge for trial of cases under Economic Offences, Hyderabad.
- 19. The Chairman, Land Reforms Appellate Tribunal, East Godavari at Kakinada, West Godavari at Eluru, Warangal, Karimnagar, Nalgonda and Ranga Reddy District at L.B.Nagar.
- 20. The Chairman, Cooperative Tribunal, Hyderabad & Vijayawada, Visakhapatnam and Warangal.
- 21. The Director, A.P. Judicial Academy, Secunderabad.
- 22. The Section Officer, Spl. Officer Section, High Court at Hyderabad for codification.